

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. No.434 of 1997
M.A. No.506 of 1998
(OA 147 of 1997)

Present: Hon'ble Mr. D. Purakayastha, Judicial Member
Hon'ble Mr. B. P. Singh, Administrative Member

UNION OF INDIA & ORS.

VS

PRAVAT KUMAR DAS & OTHERS

For the Applicants : Mr. P.C. Saha, counsel

For the Respondents(OP): Mr. B. Chatterjee, counsel
Mrs. B. Mondal, counsel

Heard on 4.2.1999

: :

Date of order: 4.2.1999

O R D E R

D. Purkayastha, JM

Heard the learned advocates of both the parties for modification of the order dated 5.2.1997 passed by this Tribunal in the original case. It is found that the following order has been passed by this Tribunal:

"on perusal of the application and the annexures, we direct as an interim measure that the viva-voce test due to be held this day in terms of Annexure-D at page 16 to this application, may be held but results thereof shall not be published till the next date fixed."

Mr. Saha, learned advocate submits that the rights of the applicant will be protected if they succeed in the application. Mr. Chatterjee, learned advocate for the OP submits that three persons have been appointed in defying the order of this tRibunal. However, after hearing both sides we modify the order dated 5.2.97 on the condition that the respondents shall keep two posts vacant till the disposal of this application and all appointments to the post of Dy. Shop Superintendent/Section Engineer issued by the respondents will be abided by the result of this application.

2. Both the M.A.s are disposed of.

2/2/99

MEMBER (A)

2/2/99

MEMBER (J)